

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 17**

**IA 1563/2024 (NEW IA) IA 1337/2024 in C.P. (IB)/690(MB)2020**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)  
HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 08.04.2024**

**NAME OF THE PARTIES:    PUNJAB      NATIONAL      BANK      VS  
PARENTERAL DRUGS INDIA LTD.**

Section 60(5) & 7 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**IA 1563/2024 in C.P. (IB)/690(MB)2020**

- 1) Ms. Shraddha Talkar, Ld. Counsel for the Applicant/ Regional Provident Fund, Commissioner-II, Regional Office, Indore is present. None present for the Respondent, when the matter is called out.
- 2) The matter is coming up on the Board for the first time. Registry is directed to issue Notice to the Respondent/Resolution Professional, clearly intimating the next date of hearing and to place on record Compliance Report, well before the adjourned date.

- 3) In addition to the Notice ordered to be issued by the Court, Applicant is also directed to issue Notice to the Respondent/Resolution Professional, clearly intimating the next date of hearing by all available means (i.e. Speed Post, E-mail, etc.) and to file and place on record Affidavit showing service of Notice upon the Respondent, well before the adjourned date.
- 4) Applicant is further directed to serve a copy of the present Interlocutory Application upon the Respondent/Resolution Professional, forthwith, if not served earlier.
- 5) After receipt of copy of the Interlocutory Application, Respondent is hereby directed to file and place on record Affidavit in Reply well before the adjourned date thereby duly serving a copy to the other side well in advance.
- 6) Registry is further directed to accept Hard Copies of the Interlocutory Application to have it on record.
- 7) Stand over to 29.04.2024, for further consideration and hearing.

**IA 1337/2024 in C.P. (IB)/690(MB)2020**

- 1) Mr. Rohit Gupta, Ld. Counsel for the Applicant is present. None present for the Respondents, when the matter is called out.
- 2) Ld. Counsel for the Resolution Professional informs that earlier order of this Bench was uploaded belatedly; accordingly, Suspended Board seems to have not complied with the said order; thus, submits that the present Application be listed on Board on some other date, so that Suspended Board shall in the meantime, comply with the earlier order.

- 3) In the interest of justice, we grant additional time to the Suspended Board to comply with the directions of this Bench thereby providing necessary documents to the Applicant herein.
- 4) Stand over to 29.04.2024, for further consideration and hearing.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**

Vedant Kedare